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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

NEW DELHI: THE 16TH JUNE, 1979.

NOTIFICATION
INCOME TAX

no.2874(F.No.404/28(TRO-BOM)/79-ITCC): In pursuance of sub-clause(iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of the Notification of the Government of India in Department of Revenue and Insurance No.1150(F.No.404/116/75-ITCC) dated 12.11.75 the Central Government hereby authorises Shri W.M.Andrade being a gazetted officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri W.M.Andrade takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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(H.D. SHARMA)
ASSISTANT DIRECTOR(RS&P).

* SHARMA *